

Telecom Regulatory Authority of India

Corrigendum to the Consultation Paper on 'Definition of Revenue Base (AGR) for the Reckoning of Licence Fee and Spectrum Usage Charges'

New Delhi, 2nd September, 2014 – The Telecom Regulatory Authority of India (TRAI) released a Consultation Paper on 'Definition of Revenue Base (AGR) for the Reckoning of Licence Fee and Spectrum Usage Charges' on 31st July 2014.

In case of PMRTS service, the definition Gross Revenue and Adjusted Gross Revenue in Annexure I of the above-mentioned consultation paper may be read as:

Name of Service	Gross Revenue	Adjusted Gross revenue
PMRTS	The Gross revenue shall include all revenues accruing to the Licensee on account of goods supplied, services provided, leasing/hiring of infrastructure, use of its resources by others, application fees, installation charges, call charges, late fees, sale proceeds of instruments (or any terminal equipment including accessories), fees on account of annual maintenance contract, income from value added services, supplementary services, access or interconnection charges, etc. and any other miscellaneous item including interest, dividend etc. without any set-off of related item of expense etc.	Adjusted Gross Revenue for the purpose of levying license fee as a percentage of revenue shall include the Gross Revenue excluding: (i) Charges of pass through nature paid to other telecom service provider(s) to whose network, the licensee's network is interconnected, (ii) Service tax and sales tax actually paid to the Government, if gross revenue had included the component of service tax/sales tax.